implementation of projects pending receipt of the money from public issue.

(d) Does not arise.

Written Answers

Bridge Loans to Companies against Public

S269. SURE TERRA NARAYANA-SWAMY: Will the Minister of FINANCE by pleased to state:

- (e) what were the reasons advanced by RBI for because bridge leans to companies against Public lancs;
- (b) whether it it a fact that unch beneficiary companies were misusing this facility; and
- (c) if so, the details of under-currents on this issue?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHR! M.Y. CHANDRASHEKARA MURTHY): (a) The Reserve Bank of India (RBI) had reported that the sanction of bridge loans by banks and financial institutions (FIs) wainst public issues has been banned due to absence of a risk free arrangement for such advance which are exceptly by the form of unsecured credit. Further, bank, and FIs were unable to ensure end-use of funds lent by them by way of bridge against public issues/market borrowings. Banks were also found to have not assessed properly the element of risk involved in sanction of bridges loans. There were also cases where recovery of bridge loans was not effected within the due date.

(b) and (c) RBI has reported that a sample scrutiny of bridge loans of Rs. 5 crore and above sanctioned by banks during the period 01.12.1993 to 31.03.1994 did not reveal any specific misuse of bridge loans by borrowers. But it was, inter-alia, found that banks were no t ensuring end-use of funds lent.

Heliday for Foreign Banks

SSEC. SHRI YERRA NARAYANA-SYAMY: Will the Minister of FINANCE by pleased to state:

- (2) whether foreign banks operating in the country will be exempted from enforced Each Malidays;
 - .(b) if so, the details of such exemption;
- (c) Whather there is any proposal to reduce the number of Bank Holidays;
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (n) and (b) Reserve Bank of India has reported that holidays declared under the Negotiable Instruments Act are applicable to all banks operating in the country.

- (c) No. Str.
- (d) Does not arise.

विदेशी तहत यर दिया जाने वास्त व्यान

3301. ही राण जेज्यसम्बेहः व्हेन्स्से पू**र्वण स्ट**स्तवः

ा किर की का दा**ने की** कुछ दोने कि

- (१%) बब्द बहु सब है कि नदा कई वर्षों में शिये गये बहुव के कारण निर्देशी बहुव पर दिवे जाने कारी व्यास की सीत में मिसर पुरित केती सी है;
- (स) बाँदे नहीं, सो वर्ष 1992-93, 1993-94 अंदेर १४१४4-95 के चौरन व्याव की रूप में कितनी चनचीर का कुमतान किया गया;
- (ग) बदा यह भी सम है कि बालू विसीय वर्ष 1995-96 के दीचन इस स्वीत के और भी बड़ने की संभावना है;
- (a) यह हं, ते हा। **धीर के यह ये क** व्यक्ति है और
- (त) उपर्युक्त करों के दीवन प्रत्येक वर्ष में सरकार इस किने गरे कुल कर्मिक क्या में से किनने मेरिसा कीर स्थान के रूप में की गई है?